

Civil Aviation under AIC No. 03/1991 dated 28-1-91 is attached.

Guidelines

In orders to tackle the difficult fuel situation caused by the Gulf war, the following guidelines shall be followed for supply of aviation fuel at Indian airports.

Section A—Flights of foreign aircrafts

1. Scheduled Services

1.1. Fuel will be made available to the Scheduled flights of foreign carriers cleared by DGCA in the Winter Schedule 1990-91.

1.2. Changes in existing schedule and additional scheduled flights will not be permitted by DGCA even within the bilateral entitlements, if extra fuel uplift is involved.

1.3. Emergency landings of over-flying services and diversions will be considered for refuelling only if DGCA is satisfied about the genuineness of the circumstances. Instructions in each such case will be issued by DGCA to the concerned ATC unit.

2. Non Schedule Flights

2.1. Non-schedule [Charter] extra-section flights, already permitted by DGCA shall be allowed refuelling.

2.2. New cargo charter flights will be allowed refuelling provided they are terminating in India.

2.3. New tourists charters cleared by DGCA will be allowed to uplift fuel.

2.4. Refuelling will be allowed to the aircraft operating flights for foreign Missions in India.

Section B—Domestic operations

1. Scheduled Services

Air India [Indian Airlines] Yayudoot will follow the Government directive regarding fuel-cut.

2. Air Taxi Operations

Air Taxi permit holders will be allowed fuel uplift. Existing permit holders should not increase the number of their aircraft.

3. Private|non-Scheduled operations and State Government operations

Aircraft of non-scheduled operators, private operators and State Governments and aircraft engaged in tourist-sports activities shall be allowed fuel uplift to the extent of 75 per cent of the previous quarter September-December 1990.

4. Flying Clubs|Institutes|Schools

Aircraft belonging to Flying Clubs|Institutes|Schools will be allowed fuel uplift to meet their requirement for training purposes.

5. Pawan Hans

Pawan Hans will be permitted fuel uplift to meet their operational requirements.

Section C—General

1. Flights not covered in the above paragraphs will not be allowed refuelling at Indian airports except with a special authorisation from DGCA.

2. While clearing flights DGCA will make a specific mention as to whether refuelling is permitted or not.

3. In case of international flights fuel uplift will be limited to the minimum fuel required for operation of the next sector.

Unfilled vacancies of Teachers in the Kendriya Vidyalayas

632. SHRI ASHOK NATH VERMA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that vacancies of certain categories of teachers have not been advertised by Kendriya Vidyalaya Sangathan during the current and preceding academic sessions;

(b) whether it is also a fact that hundreds of such vacancies remained unfilled during these sessions;

(c) if so, what are the reasons therefor; and

(d) whether these vacancies are proposed to be filled up in the near future?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAJMANGAL PANDE): (a) Yes, Sir.

(b) Yes, Sir.

(c) and (d) As sufficient number of empanelled candidates are available for the posts of Post Graduate Teachers, no advertisement was necessary in respect of General category for the preceding and current academic sessions. However, there are vacancies of Post Graduate Teachers in the reserved categories for which an advertisement has been issued. For the posts of PRTs, Trained Graduate Teachers and miscellaneous categories of teachers, advertisement could not be issued depending review of Recruitment Rules.

The vacancies of teachers continue to arise from time to time due to creation of posts, promotions, retirement and resignation, etc. and continuous efforts are always on to fill them up.

Transfer of Teachers by the Principals of Kendriya Vidyalayas

633. SHRI ASHOK NATH VERMA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that some teachers were rendered surplus in different Kendriya Vidyalayas at the beginning of the current academic session following revised staff-strength sanctions;

(b) whether it is also a fact that Principals of such Vidyalayas have since been authorised to transfer them;

(c) if so, what are the details of such authorisation and if no such power has been given how the Principal of Kendriya Vidyalaya No. 3, Amritsar transferred some such teachers; and

(d) what are the details of action taken/proposed to be taken against the erring Principal?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAJMANGAL PANDE): (a) Yes, Sir.

(b) and (c) Principals are not authorised to transfer any teacher, even when rendered surplus. However, the Principal Kendriya Vidyalaya No. 3 Amritsar had relieved some such surplus teachers. Orders to restore the *status-quo ante* have since been issued.

(d) Explanation of the Principal has since been called for.

संघ राज्य क्षेत्र, दिल्ली में एच.पी.जी. के उपभोक्ता

634. श्री रास प्रेमचन्द्राणी :

सरदार जगजीत सिंह धरोड़ा :

क्या पेट्रोलियम और रसायन मंत्री यह बताने की दृष्टा करेंगे कि :

(क) दिसम्बर, 1980 तक संघ राज्य क्षेत्र, दिल्ली में एल.पी.जी. के उपभोक्ताओं की कुल संख्या कितनी थी;

(ख) दिल्ली में एल. पी. जी. सिलिण्डरों की माहवार मांग कितनी है;

(ग) विभिन्न तेल कम्पनियों द्वारा वितरणों को माहवार सप्ताहों किए जाने वाले सिलिण्डरों की कुल संख्या कितनी है;